

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6425 of 2021

1. Ajeet Singh				
2. Laltu Pathak	Petitioners
Versus				
The State of Jharkhand	Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	Mr. Anjani Kumar, Advocate
For the State	:	Mr. Prabhu D. Agrawal, Spl.P.P

Order No.02 Dated- 08.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest in connection with Bishnugarh P.S. Case No.41 of 2021 instituted under Section 413, 414, 34 of the Indian Penal Code, Section 30 of the Coal Mines (Nationalization) Act and Section 33 of the Indian Forest Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners are the 'Coal Mafiyas' and they have stacked illegally extracted coal for selling them for gain. It is submitted that the allegation against the petitioners is false. It is next submitted that the petitioners are neither the owner of the alleged seized coal nor are they claiming for the same. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Spl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned J.M.-1st Class, Hazaribag within six weeks from today and in

the event of their arrest or surrendering, they will be enlarged on bail on petitioner No.1 depositing Rs.15,000/- as cash security and petitioner No.2 depositing Rs.10,000/- as cash security and both of them on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned J.M.-1st Class, Hazaribag in connection with Bishnugarh P.S. Case No.41 of 2021 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/